FIFTEENTH KERALA LEGISLATIVE ASSEMBLY

COMMITTEE ON PUBLIC ACCOUNTS (2021-2023)

TWENTY NINTH REPORT (Presented on 9th February, 2023)



SECRETARIAT OF THE KERALA LEGISLATURE THIRUVANANTHAPURAM 2023

FIFTEENTH KERALA LEGISLATIVE ASSEMBLY

COMMITTEE ON PUBLIC ACCOUNTS (2021-2023)

TWENTY NINTH REPORT

on

Action Taken by Government on the Recommendations contained in the Thirty Fifth Report of the Committee on Public Accounts (2001-2004)

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COMMITTEE ON PUBLIC ACCOUNTS (2021-2023)

COMPOSITION

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Shri Sunny Joseph.

Members:

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Shri P. S. Supal

Shri Thomas K. Thomas

Shri K. N. Unnikrishnan

Shri M. Vincent.

Legislature Secretariat:

Shri A. M. Basheer, Secretary

Shri Reji B., Additional Secretary

Shri P. S. Selvarajan, Deputy Secretary

Smt. Mable Antony, Under Secretary.

INTRODUCTION

I, the Chairman, Committee on Public Accounts, having been authorised by the Committee to present this Report, on their behalf present the Twenty Ninth Report on Action Taken by Government on the Recommendations contained in the Thirty Fifth Report of the Committee on Public Accounts (2001-2004).

The Committee considered and finalised this Report at the meeting held on 4th January, 2023.

SUNNY JOSEPH,

Thiruvananthapuram, 19th Februay, 2023.

Chairman, Committee on Public Accounts.

REPORT

This report deals with the Action Taken by the Government on the Recommendations contained in the 35th Report of the Committee on Public Accounts (2001-2004).

The 35th Report of the Committee on Public Accounts (2001-2004) was presented to the House on 29th January, 2003. The Report contained 25 recommendations relating to Social Justice Department. The Government was addressed on 3-2-2003, to furnish the Statements of Action Taken on the recommendations contained in the Report and final reply was received on 18-5-2020.

The Committee examined the statements of Action Taken on the recommendations contained in the 35th Report of the Committee (2001-2004) in its meetings held on 10-10-2007, 10-4-2012, 15-5-2013, 23-7-2014, 20-9-2017 and 4-1-2023 and decided not to pursue further action on the recommendations in the light of replies furnished by the Government. Such recommendations and Government replies are incorporated in this Report.

Social Justice Department

Recommendation

(Sl. No. 1, Para No. 63)

Integrated Child Development Scheme is a Centrally Sponsored Scheme launched in 1975-76 to improve the nutritional and health standards of children below the age of six years and to enhance the capability of mothers to look after the normal health and nutritional needs of their children. Though there is a well designed organizational establishment in the State under Social Welfare Department for the implementation of the scheme, the Committee note with serious concern that the department has not been able to achieve the goals of the schemes even after the elapse of more than two decades. The Committee understand that many of the beneficiaries are yet to be brought under the scheme.

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Action Taken

Government of India have sanctioned 163 ICDS Projects including 43 World Bank Assisted projects covering the entire State as result of Universalization of ICDS. The Government of India have sanctioned 25393 Anganwadi Centers also. As per the schematic norms, the population coverage for an Anganwadi Centre is 1000 in rural and urban areas and 700 in tribal areas. As per census of 2001 the population in the State is over 3 crores and accordingly more than five thousand Anganwadi centers are still required to cover entire population under the norms fixed for the scheme. More Anganwadi Centers are still required in rural, tribal and other backward areas to cover the entire population. Government of India have informed that in view of resource constraints there will not be any expansion of ICDS including new Anganwadi Centers under ICDS during the 10th plan period and also directed to endure equitable and appropriate location of sanctioned Anganwadi Centers to cover the entire population.

Accordingly 978 defunct Anganwadi have been ordered to make functional as per G.O. (Rt.) No.247/2004/SWD dated 14-6-2004 G.O. (Rt.) No. 311/2004/SWD dated 16-7-2004. Also suitable instructions have been given to CDPOs to relocate, necessary the exciting Anganwadi Centers to optimize maximum coverage of beneficiaries. By completing this process it will ensure that every child, pregnant women, lactating mothers, adolescent girls are registered and will be provided universal access to ICDS activities. Both copies of G.O.s are enclosed (Annexure I).

Further Recommendation

The Committee wanted to know whether any Anganwadi Centers had been sanctioned during 10th plan period and also the number of new Anganwadi Centres sanctioned.

Action Taken

6722 Anganwadi centers had been sanctioned during the 10th Plan period by Government of India and all the sanctioned AWCs have been fully operationalised in the State.

Recommendation

(Sl. No. 2, Para No. 64)

Being a centrally sponsored scheme all the expenditure incurred in connection with the implementation of the Scheme is met by the Government of India. However as against central assistance of Rs. 130.66 crores during 1992-93 to 1998-99, the State Government had spent Rs.151.31 crores resulting in an excess expenditure of Rs. 20.65 crores over the amount actually received. The Committee on Public Accounts (1998-2000) during its discussion in the meeting held on 16-8-2000 had urged the Social Welfare Department to take necessary steps to get the amount outstanding reimbursed from the Central Government and desired to be furnished with the details of action taken. The Committee had also reiterated that it was the Finance Department which should have taken more initiative in the matter. The Committee find that in the additional information furnished by the department, the government is keeping silence over the issue. Moreover, the Departmental witness could not give reply for the queries put forth by the Committee either at the time of re-examination or within the time limit they had requested . No reply has been submitted by the government in this regard till date. The Committee strongly deplore the inaction on the part of the department. The Committee urge to take immediate action to get the expenditure incurred in excess reimbursed and desired to be informed of the action taken in this regard.

Action Taken

ICDS is a 100% Centrally Sponsored Scheme wherein the administrative expenditure for the implementation of the scheme is being met from grant-in-aid released by Government of India. Sometimes the release and expenditure may vary and will not tally ie., there may be excess expenditure or savings in the amount released from Government of India. Generally savings/excess of every financial year are carried forward to the accounts of subsequent years. The excess expenditure if any will be met from the State budget allocation and got reimbursed from Government of India in the subsequent year. The savings, if any, will be adjusted within the fund released by Government of India in subsequent year. The procedure followed in respect of the excess/saving is appended here with as an example.

Further Recommendation

The Committee wanted to know the present position regarding the reimbursement of excess expenditure from Government of India.

Action Taken

The following are the release and expenditure mentioned in the report on ICDS General

Assistance received from Government of India (₹ in crore)	Actual expenditure (₹ in crore)
8.44	10.82
12.29	15.52
12.49	16.80
17.05	20.72
22.99	25.52
23.00	33.20
34.40	28.73
130.66	151.31
	Government of India (₹ in crore) 8.44 12.29 12.49 17.05 22.99 23.00 34.40

* Provisional

Based on the above figure the Committee observed that there was an excess expenditure of Rs.20.65 crores and directed to take immediate action to get the expenditure incurred in excess reimburse From the inception of the ICDS there was only one budget head which was 100% Centrally Sponsored Scheme and expenditure was incurred as per the Government of India norms. But during the year 1992-93 onwards, the State Government, have sanctioned Festival Allowance to the Anganwadi Workers and Helpers at the following rate.

Financial Year	Operational Anganwadi Centers	Rate of Festive	al allowance
		Anganwadi Workers (₹)	Anganwadi Helpers (₹)
1992-93	10783	140	140
1993-94	11585	140	140
1994-95	12599	250	200
1995-96	14130	350	300
1996-97	14899	400	350
1997-98	15352	425	375
1998-99	16200	425	375

Similarly the state Government have sanctioned additional honorarium of Rs.100 per Anganwadi Workers and Helpers per month during 1995-96 onwards and it was increased to Rs. 200 during 1997-98. The two expenditure ie. 5.75 crores+22.12 crores=27.87 crores was also included in the above said expenditure of ₹ 151.31 crores. This amount being the State expenditure is not reimbursable from Government of India.

[All the expenditure for ICDS including State share honorarium Festival Allowance granted by State Government are also being met from the Head of account 2235-20-102-98(P)34-OC. The share of State Government honorarium and Festival Allowance granted to Anganwadi Workers and Helpers can't be reimbursed from Government of India.

Recommendation

(Sl. No. 3, Para No. 65)

The Committee notice that the Department which spent more than the actual amount received till 1997-98 miserably failed to utilize even the assistance sanctioned during the year 1998-99. The Committee express their serious dissatisfaction over the lapse on the part of the department and desire to be informed of the reasons for under utilization.

Action Taken

As a result of decentralization of powers the feeding programme was transferred from Social Welfare Department to Local Self Government. The feeding programme was a new scheme as far as L.S.Gs were concerned. They were not aware of the mode of procurement, distribution, percapita rate, etc. Moreover under decentralized programme each and every activity has to be approved by different Committees. This also took a lot of time to complete the procedure and implement the scheme. From the Government side also there was some of delay in issuing guidelines and allotment of funds. Hence during the year 1998-99 feeding programme in most of the Anganwadi Centers was interrupted, and there by the funds could not be fully utilized. Now the system is stabilized and the feeding programme is running smoothly.

Recommendation

(Sl. No.4, Para No. 66)

The Committee understood that there had interruption in feeding in almost every year though feeding was to to be provided for 300 days. The Committee found that there was acute shortfall in feeding during certain years. The Committee were informed that it was mainly due to delay in the release of funds. However, it was seen that funds kept utilized during several years. The Committee are very much displeased to note that there were serious lapses on the part of the Social Welfare Department and the Panchayath Directorate. The Committee are of the opinion that the crisis could not have stopped up, had the fund been allotted directly to Panchayaths. The Committee also recommend that funds should be allotted in the month of April itself to avoid interruption in feeding during the months of April and May.

Action Taken

As part of Decentralized Planning the feeding programme was transferred to Grama Panchayath with effect from 1-4-1998. The funds for feeding is being met by L.S.Gs out of their Plan Grant. Government has accorded topmost priority for Feeding programme during the Tenth Five Year Plan by clearly giving direction to the L.S.Gs that the funds desired for the feeding in Anganwadi Centers could be first set apart and then only various set oral and mandatory allocations be made from the Plan Assistance.

Further Recommendation

The Committee opined that there is no proper supervision and inspection on the fund allotted for feeding programme. The Committee also recommended that funds should be released in the month of April itself, so as to avoid interruption in feeding during the months of April & May.

Action Taken

The expenditure for the SNP has been shared between the Grama Panchayath and Block Panchayath in the ratio of 2:1. During 2005-06 onwards the share for the Supplementary Nutrition i.e, 50% of the expenditure as per the prescribed norms has been received from Government of India. Since the amount is allowed to the LSG there is no interruption for LSG to meet the expenditure of SNP for the months of April & May.

Recommendation

(Sl.No.5, Para No. 67)

The State Government provides fund for supplementary nutrition for its own fund. The Committee notice that the amount ranging from 6 Crores to 11 crores was spent during 1992-93 to 1997-98 in this regard. But only Rs. 1.52 crores is seen spent in respect of Supplementary Nutrition Programme during 1998-99

even though an amount of Rs.15 crores had been released to the Director of Panchayaths. The Committee desire to be furnished with the reasons for the notable decline in expenditure.

Action Taken

As a result of decentralization and transfer of powers to L.S.Gs feeding, construction, supervision etc. of Anganwadi Centers have also been transferred to Grama Panchayath. The transaction of powers from the Dept. to Local Self Government created some confusion regarding the modus operandi for the procurement of food materials about where and how to procure and the person responsible for the procurement etc. This situation was sorted out after getting instructions from Government and the Directorate of Panchayath. Hence there was a shortfall, in expenditure.

Further Recommendation

The Committee wanted to know the actual amount spent during 2005-06 and 2006-07 towards the Supplementary Nutrition Programme and also the present position.

towards the Supplementary	V Nutrition Programme and also	
the present position is as mentioned below.		
Year	Amount (in lakh)	
2005-06	7606.13	
2006-07	8525.00	
2007-08	12921.48	
2008-09	15800.58	
2009-10	17071.61	
2010-11	5361.55	
2011-12	3518.44	
2012-13	5060.50	

Action Taken

The actual amount spent during 2005-06 and 2006-07 towards the Supplementary Nutrition Programme and also the present position is as mentioned below

Recommendation

(Sl. No.6, Para No.68)

The Committee express dissatisfaction over the failure in ensuring the prescribed calorific/nutritive value of the food items given to the beneficiaries under Supplementary Nutrition Programme. Unless regular monitoring to ensure the prescribed nutritive values in feeding is conducted. Shortfalls could not be detected at the appropriate time. The Committee urge that Government should evolve viable proposals to maintain adequate calorific/nutritive value in feeding under Supplementary Nutrition Programme.

Action Taken

The feeding programme, the most vital important service through Anganwadi Centers has been transferred to Local Self Government as part of de-centralized Planning vide G.O. (Ms.) No.20/98/SWD dated 26-6-1998 (Annexure II). It is clearly mentioned there in that the food so supplied by LSGs should maintain the required calorific and nutritive values as shown below:

0-6 years children	300 calories+10-12 gm protein
PW, LM, severely malnourished children	Double the quantity of food with 500 calories and 20-25 gm protein.

The selection of food materials is vested with the LSGs. All field level ICDS functionaries are being frequently remained that the project for feeding submitted to LSGs should be viable and ensure to maintain the required nutritive value. State Government have given the top priority for feeding programme during 10th Five Year Plan period by giving directions to LSGs that the funds required for feeding through Anganwadi Centers should be first set apart and that only various sectoral and mandatory allocation be made from the "PLAN" assistance. At present all LSGs are showing very keen interest in providing necessary allocation for feeding programme, ensuring the prescribed nutritive values under this scheme. At present the SNP programmes is conducted in a satisfactory manner.

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The latest copy of the directions issued by Director of Social Welfare on the basis of PAC recommendation to the ICDS fields level functionaries to ensure the prescribed nutritive value in the feeding is enclosed. (Annexure III)

Recommendation

(Sl. No.7, Para No.69)

The Committee find that there was inordinate delay in starting the functioning of ICDS projects already sanctioned by Government of India and some of the ICDS projects are yet to be started.

The Committee desire to be furnished with the details such as to whether all the ICDS projects sanctioned by Government of India have become functional or not and if not what are the constraints which led to the backlog.

Action Taken

All the 163 ICDS projects including 23 projects mentioned in the report are now fully operational.

Recommendation

(Sl. No. 8, Para No. 70)

It has come to the notice of the Committee that appointment to the various categories had been made by passing the Selection Committee consisting of MLAs and MPs. The Committee understand that the persons who are appointed on temporary basis and whose period of appointment is said to be three months are continuing in service even after many years. The Committee are not convinced with the vague reply submitted by the witness and desire that the matter should be examine in detail and be furnished with the details of action taken in this regard. The Committee also desire that the details should consist of the matters such as the authority who made the appointments and the method of appointments. The Committee also urge the Department to fill up the vacancies urgently.

Action Taken

The C.D.P.O.s are authorized to fill up vacancies of Anganwadi Workers and Helpers temporarily when there was no approved selected list. The Department is taking steps to constitute Selection committee in I.C.D.S. Projects where there are no approved selected lists. Out of the 163 I.C.D.S. Projects approved selection list is available in 34 projects and in 6 Projects there are Selection Committees. Action is being taken to conduct interview and selection in these projects. In order to constitute the Selection Committee for 19 projects, proposals are submitted to Government Action is being taken to constitute Selection Committee in remaining projects.

Government have further constituted the Selection committees for I.C.D.S. projects in

- 1. Mattanchery
- 2. Nemom
- 3. Thodupuzha
- 4. Elamdesam
- 5. Kattappana
- 6. Adimali
- 7. Devikulam
- 8. Nedumkandam
- 9. Sasthamkotta
- 10. Iritty
- 11. Balussery
- 12. Lalam
- 13. Varkala

- 14. Kilimanoor
- 15. Vadavukode
- 16. Kuttippuram
- 17. Wandoor
- 18. Pattambi
- 19. Chavara
- 20. Thiroorangadi
- 21. Areecode
- 22. Thiroor
- 23. Vengara
- 24. Thanoor
- 25. Perinthalmanna
- 26. Mankada
- 27. Kondotty
- 28. Ochira
- 29. Kazhakuttom
- 30 Ponnani
- 31. Athiyanoor
- 32. Perumkadavila
- 33. Irinjalakuda
- 34. Pathanapuram
- 35. Attappady

36.	Konny
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- 37. Vellangalloor
- 38. Nilambur
- 39. Pandalam
- 40. Mannarkad
- 41. Kunnamangalam.

Selection list for I.C.D.S., Wandoor has been approved. Selection process has been completed in Kuttippuram & Vadavucodu projects. The selection process to the remaining projects as mentioned above is underway. Action is also being taken to constitute the Selection Committees to the remaining projects. Also there is direction from this office to fill up the vacant posting Anganwadi Workers and Helpers when it fall vacant temporarily for 89 days.

Further Recommendation

The Committee wanted to know whether any appointment had been made without considering the approved list of the Selection Committee consisting of M.L.A.'s & M.P.'s. The Committee opined that if there is no Selection Committee in any I.C.D.S. Project, action should be taken to constitute Selection Committee urgently, and the appointment be made after the constitution of the Committee.

Action Taken

Government as per G.O. (Rt.) No.254/08/SWD dated 18-6-2008 had issued orders exempting M.L.A.'s/M.P.'s as members of the Selection Committee for Anganwadi Workers and Helpers. Government have also issued orders for the regularization of Anganwadi Workers/Helpers of those who had six months of temporary service as on 15-12-2006 vide G.O. (Rt.) No.35/2006/SWD dated 11-10- 2006 and G.O. (Rt.) 02/07/SWD dated 6-1-2007 with direction to the effect that posting to the existing select list can be made only after regularization of temporary hands which causes the regularization of temporary hands prior to the

appointment of selection list then existed. The vacancies after regularization of the temporary hands was posted from the select list. Government vide G. O. (Rt.) No.58/08/SWD dated 22-10-2008 had issued guidelines and reconstituted the Selection Committee for the selection of Anganwadi Workers/Helpers. Based on the revised direction from Government of India. Government as per G. O. (Ms.) No.05/2012/SWD dated 30-1-2012 have issued guidelines for the selection process of Anganwadi Workers & Helpers and also reconstituted the Selection Committee.

Recommendation

(Sl. No.9, Para No.71)

The service of the Anganwadi Helpers is inevitable for the day to day normal functioning of Anganwadi Centers. The Committee find that in many places Anganwadi workers had been appointed without posting Anganwadi Helpers and they were paid allowances as per Rule which turned out to be mostly infructuous. The Committee urge the department to publish the list of candidates selected for appointment as Anganwadi Helpers on the basis of the interview without further delay. The Committee also desire that copies of the selected list should be communicated to all the non official members of the Board of Interview.

Action Taken

Necessary directions have already issued to the District Social Welfare Officers. Convenors of the Selection committee and Child Development Project Officers concerned to submit copies of the approved list to all the non official members of the Selection Committee. Necessary instructions has been issued to the District Social Welfare Officers (Convenors of the Selection Committee) to submit copies of approved select list to all non Official members of the Selection Committee. The copy of the direction issued in this respect is enclosed. (Annexure IV)

Further Recommendation

The Committee wanted to know the number of vacancies of helpers and workers at present, the steps taken by the department to fill up the vacancies and the norms under which the existing Anganwadi Workers had been appointed.

Action Taken

At present, there exist 242 vacancies of Anganwadi Workers and 1245 vacancies of Anganwadi Helpers. As per G.O. (Ms.) No.35/2006/SWD dated 11-10-2006 and G.O. (Ms.) No.02/2007/SWD dated 6-1-2007 sanction has been accorded to give permanent engagement as Anganwadi Workers and Helpers to those who have 6 months experience in the same field as on 15-12-2006. As per G.O.(Ms.) No. 79/10/SWD dated 10-11-2010, Government also ordered to give permanent engagement as Anganwadi Workers & Helpers to those who have six months experience as on 31-10-2010 But as per G.O. (Ms.) No. 31/12/ SWD G.O. (Ms.) No. 79/10/SWD dated 1-1-2010 has been dated 10-11-2012, the Government have reconstituted the Committee for to selection of cancelled. Anganwadi Workers and helpers as per G.O.(Ms.) No.74/12/SJD dated 22-12-2012 and selection process by the newly constituted Selection Committee is in progress.

Anganwadi Workers & Helpers had been appointed on the basis of the recommendations made by the Selection Committees which previously existed in various periods.

Recommendation

(Sl.No.10, Para No.72)

The Committee understand that Anganwadi workers and Anganwadi Helpers are the backbone of the scheme and the success of the scheme mainly depended on them. The Committee also note that most of them are sincere and devoted workers. The rate of remuneration paid to Anganwadi Workers and Anganwadi Helpers is Rs.700 (Seven Hundred) and Rs.460(Four hundred and sixty) per month respectively. It is less than the remuneration paid in neighboring States such as Tamil Nadu wherein the rate is Rs.1200 (One thousand two hundred) and Rs.700 (Seven hundred) respectively. Therefore, the Committee strongly recommend that the rate of remuneration paid to the Anganwadi Workers and Anganwadi Helpers should be enhanced and they should be paid at least Rs.1500(One thousand and five hundred) and Rs.750(Seven hundred and fifty) respectively per month.

Action Taken

The rates of honorarium of Anganwadi Workers and Helpers have been enhanced with effect from 1-4-2002 as per G.O. (Rt.)No.126/2003/SWD dated 12-3-2003. Copy of the G.O. enclosed. (Annexure V)

Further Recommendation

The Committee wanted to know the steps taken by the department on the recommendation of the Committee regarding the enhancement of the remuneration of the workers and helpers.

Action Taken

Government as per G.O.(Ms.) No.49/2011/SWD dated 28-9-2011 have accorded sanction for the implementation of the upward revision of the honorarium of Anganwadi Workers and Anganwadi Helpers, sanctioned by Government with effect from 1-4-2011 in the state as detailed below:

Category	Existing honorarium effective from 1-4-2008	Revised honorarium effective from 1-4-2011
(A) Anganwadi Workers 1. Non-Matriculate	Rs.1438	Rs.2938
 Non-Matriculate with Year honorary work 	Rs.1469	Rs.2969
 Non-Matriculate with 10 Year honorary work. 	Rs.1500	Rs.3000
4. Matriculate	Rs.1500	Rs.3000
 5. Matriculate with 5 year honorary work 6. Matriculate with 10 	Rs.1531	Rs.3031
year honorary work	Rs.1563	Rs.3063
(B) Anganwadi Helpers	Rs. 750	Rs.1500
(C) Anganwadi workers of Mini Anganwadi Centers	Rs.750	Rs.1500

Moreover, the contribution of State Government towards monthly honorarium of Anganwadi Workers and Helpers has been raised from Rs. 550 to Rs.1000

Recommendation

(Sl. No. 11, Para No. 73)

The Committee notice that there are Anganwadi Centers without even a single child and salary is being paid to the idling staff. The Committee further notice instances of Anganwadi Centers with nominal strength. The Committee desire the department to examine the viability of merging these Anganwadi Centers to the adjacent ones to avoid wasteful expenditure by way of remuneration to the staff.

Action Taken

Lack of nominal strength of pre-school education children in anganwadi Centers is mainly due to poor infrastructure facilities. The location of many of the functioning Anganwadi Centers was determined years age when there was ample children in the area. As years passed, dwindling population of children in such areas made the feeling that the Anganwadi Center are not in equitable and appropriate places to provide universal access to ICDS activities. This is another reason for the shortfall of children in certain Anganwadi Centers. Necessary instructions have been issued to Child Development Project Officers to initiate steps to enhance the infrastructure facilities of Anganwadi Centres with the assistance not only from LSGs but also from NGOs, other institutions, persons, Mahila Samajams etc. with regard to reallocation of Anganwadi Centers. Government as per G.O. (Rt.)No.247/2004/SWD dated 14-6-2004 G.O. (Rt.) No.311/2004/SWD dated 16-7-2004 Government have issued orders to relocate 590 AWCs and 398 AWCs respectively to other projects covering maximum coverage of the entire population.

Department is taking earnest efforts to relocate the functioning Anganwadi Centres without nominal strength to other areas ensuring that every child, pregnant Women, lactating mothers and adolescent girl is registered and provided universal access to I.C.D.S. activities.

Further Recommendation

The Committee should be informed of the norms for starting an Anganwadi Center and the number of Anganwadi Centers working according to these norms and working without any norms. The Committee also wanted to know the number of Anganwadi Centers functioning without nominal strength.

Action Taken

The revised population norms for starting Mini Anganwadi Centres:

Rural/Urban Projects - 150-400

Tribal/riverine/desert/Hilly area-150-300

(In Mini Anganwadi Centre having only one Anganwadi Worker with a Honorarium of Rs.750 per month)

Revised norms for starting full Anganwadi Centres:

In Rural/Urban Projects - 400-800 for 1 Anganwadi,

800-1600 for 2 Anganwadi Centres,

1600-2400 for 3 Anganwadi Centres & in Tribal/riverine/desert/Hilly area 300-800 for 1 Anganwadi Centre.

Location of Anganwadi Centre

Villages predominantly inhabited by population belonging to SC/ST Minority Community should be given priority.

Earlier 1000 population per Anganwadi Centre was the norm and it was expected to cover 40 children below 3 years, 40 Children between 3 to 6 years and 20 pregnant and lactating mothers. If the revised population norms is accepted about 40,000 Anganwadi Center is to be started. The total number of sanctioned Anganwadi Centres at present including the 3rd phase expansion is 33115, if the norm is applied 3311500 beneficiaries should be given Supplementary Nutrition.

But the present coverage is 1395145. So the Anganwadi Center working are not stated to be functioning according to the norms of the normal strength. Inadequate infrastructure and the largest strength of Private Nursery Schools functioning without any norms are the reasons for the low level of coverage. Moreover the birth rate in Kerala are also low as such we cannot expect more beneficiaries.

Anganwadi Centers are sanctioned by state Government on the basis of the guidelines prescribed by Government of India from time to time. All the 33096 Anganwadi Centers in the State are functioning according to these norms. In the review meeting with States/UTs Secretaries in charge of Women and Child Development, Government of India held on 19-20th April, 2012, it has been suggested to undertake rationalization exercise on the existing projects/AWCs to check the actual attendance and participation by ICDS target beneficiaries at the AWCs and evenness in coverage. This exercise is in progress that would help identify any non viable projects/AWCs that can be shifted to/tagged with existing /new areas / Centres as required. Therefore the matter of nominal strength is not a prerequisite for stating/functioning and Anganwadi Centre.

Recommendation

(Sl. No. 12, Para No. 74)

The CDPOs were instructed to arrange accommodation for Anganwadi Centers in uneconomic Schools in the respective areas in consultation with Education Department. The Committee notice that only two Anganwadi Centers were accommodated in such schools while there were 1937 schools under this category as on 1999. The Committee are surprised to see that the CDPOs did not take any step to utilize the facility even while many Anganwadies were accommodated in rented buildings with inadequate amenities. The Committee also observe that notable space in the buildings of many schools has been kept utilized. The Committee urge the Department to see to it that vacant spaces available in school buildings shall be allotted to CDPOs to arrange accommodation for those AWCs working in rented buildings.

Action Taken

Government vide G.O. (Ms.) No.159/2004/G.Ed. Dated 10-6-2004 accorded sanction to accommodate the AWCs functioning in rented building in uneconomic schools and also in the vacant space available in other schools subject to certain conditions (Copy of the government Order is enclosed). Necessary directions have been issued to the CDPOs to accommodate Anganwadi Centres in nearby school buildings wherever possible at present 412 numbers of anganwadi Centres are functioning in school buildings/school premises. Copy of G.O. is enclosed (Annexure 6).

Further Recommendation

The Committee wanted to know the number of Anganwadi Centers functioning in rented building. The Committee urged the department to take urgent steps to accommodate the Anganwadi Centers functioning in rented building to uneconomic schools.

Action Taken

The number of Anganwadi Centers functioning in rented buildings is 14930. Government as per G.O. (Ms.) No.104/2009/SWD dated 4-5-2009 have issued necessary orders for providing the space for Anganwadi Centers in Government Schools wherever space are available.

Recommendation

(Sl. No. 13, Para No.75)

The Committee note with serious concern the posting of excess staff without considering the number of operational Anganwadi Centers resulting in avoidable payment by way of salary. The Committee also find that frequent transfers of staff without following any norm has become common in the department. These transfers are noticed to have been made even without posting substitutes in many places. The Committee express serious dissatisfaction over the irresponsible manner in which transfers and postings have been made.

Action Taken

The recommendation of the Committee is noted for guidance.

Further Recommendation

The Committee recommended that there should be norms for the transfer of staff and transfers have to be made in consultation with the Mayor/the Chairman/the President of the connected Local Self Government institution.

Action Taken

General rules for the transfer of staff in Government service is also applicable in Social Welfare Department.

Recommendation

(Sl.No.14, Para No.76)

The Committee were informed that the backlog in imparting training to staff could be made good by 2001. The Committee desire to furnished with the present position.

Action Taken

The present status of training programme of ICDS functionaries have already been furnished separately.

Recommendation

(Sl. No. 15, Para No.77)

The Committee observe that MLAs and MPs are not given due responsibility to watch the implementation of the scheme and their duty is limited to the selection of Anganwadi Staff. The Committee are of the view that MLAs and MPs should be given more responsibility enabling them to keep a close watch with regard to the implementation of the scheme and they should also be included in a review Committee.

Action Taken

Action is being initiated from this office, instructing the CDPOs to personally contact the respective elected People's Representatives and apprise them with reard to the implementation of programmes of ICDS and to invite them for all activities.

Further Recommendation

The Committee opined that a review Committee should be formed including MLAs & MPs as members for the implementation of Programmes of ICDs.

Action Taken

Proposal for forming a review Committee including MLAs/MPs as members for monitoring the implementation of the ICDS scheme is under the consideration of Government.

Recommendation

(Sl. No. 16, Para No.78)

The Committee notice that most of the officials such as Doctors, Junior Public Health Nurse etc. who are entrusted with the duties in connection with the functioning of the scheme have failed to discharge their duties promptly. Though the witness claimed that the visits are done by the concerned personal as per schedule, the Committee refuted the same by illustrating examples. The Committee observe shortcomings on the part of the officials from bottom to top level. This led to lapse of central assistance in many cases and thereby denying benefits to thousands of poor people who are the actual beneficiaries of the scheme. The Committee urge the department to take stringent action to ensure that all the officials entrusted with the duties connected with the ICDS are performing the same as envisaged in the scheme.

Action Taken

The recommendation of the Public Accounts Committee is noted for guidance. Strict instructions have already been given to field level functionaries. The matter is being taken up with Health Service Directorate.

Further Recommendation

The Committee recommended that strict action has to be taken against the doctors who are not attending the duties in anganwadi centers, considering it as dereliction of duty on the part of them. A register has to be kept in each Anganwadi Center for entering the inspection report of the doctors.

Action Taken

At present visitors book for health staff is maintained in Anganwadi centers. For ensuring the visit of Medical Officers the Health & Family Welfare Department has been requested to take necessary action in the matter.

Recommendation

(Sl. No. 17, Para No. 79)

The Committee are distressed to note that inadequacy of drinking water, toilet, toys, play-ground and other infrastructure facilities in Anganwadi Centers still remains a poignant problem. The Committee understand that the departments not evolved a concrete strategy to overcome these crucial issues. The Committee view that had the department made earnest efforts, the situation under question could have been avoided. The Committee, therefore, urge the department to give up their slackness in this regard and to take immediate action to resolve these problems.

Action Taken

Consequent on the introducing of World Bank assisted projects there is provision for the construction of Anganwadi buildings, installation of hand pumps/pipe connections etc. for drinking water, construction of baby friendly toilets etc. At present above 50% of the functioning Anganwadi Centers have own buildings. LSGs are providing infrastructure facilities to Anganwadi Centers under their Plan Schemes.

Further Recommendation

The Committee urge the department to take immediate action to provide infrastructure facilities like pipe connection for drinking water, construction of baby friendly toilets etc. in Anganwadi Centres and for this purpose there should be budgetary support.

Action Taken

At present 17300 Anganwadi Centers are functioning in own building. Out of this 11642 centres have not drinking water facilities. Toilet facilities are

provided in 17300 Anganwadi Centres and renovation of the toilets are being done with the assistance of Total Sanitation Mission. Out of this 4957 baby friendly toilets sanctioned under the Total Sanitation campaign 4189 have been completed. Under the head of Account 2235-02-800-90 Plan, there is a provision for providing infrastructure facilities to Anganwadi Centres.

Recommendation

(Sl. No. 18, Para No.80)

The number of Anganwadi Centres is found to have increased substantially during the period from 1992-93 to 1998-99. However the number of beneficiaries covered under the scheme did not show proportionate increase. The reasons attributed to the shortfall by the witness are lack of travelling facility, irregular and poor quality of feeding, absence of own buildings etc. the Committee are not convinced of these reasons adduced by the department. The Committee therefore recommend that a detailed study which covers all the aspects related to the scheme should be conducted urgently. The Committee desire that the Finance Department shall also conduct a detailed study and to take stringent action for avoiding wasteful expenditure. The Committee also desire to recommend for commencing pre-LKG classes in Anganwadi Centres.

Action Taken

On the basis of the Recommendation by the Committee 14 districts were allotted to senior level officers of the Department and they were asked to attend the meetings at District level and review the functioning of the scheme. They were also directed to conduct field level inspection to know the realities and submit suggestions/recommendations to improve the scheme. On the basis of recommendations of the officers, Anganwadi Centres were classified/graded into 5 groups. This process had already been completed. It is found that some of the Anganwadi Centres are not functioning at the expected level due to the reason like poor quality of functionaries, area, poor infrastructure facilities etc. To improve the quality of the functionaries, short term training programme were conducted for weak Anganwadi Workers (skill up gradation) Instructions were also given to the L.S.Gs for providing infrastructure facilities like Anganwadi Buildings, baby friendly toilets, toys, teaching aids, gas connection etc. Most of the Panchayat have earmarked adequate funds for the same in IXth and Xth Plan periods. The positions have been evaluated against the criteria for grading and it is found that most of Anganwadies have improved their grades in terms of service delivery and outreach.

Recommendation

(Sl. No. 19, Para No.81)

The Committee are surprised to see that even now food items are served as per the norms fixed in 1991. The Committee urge that the norms fixed in 1998-1999 should be implemented in this regard. The Committee also urge to adhere to periodical checking by supervisors. The Committee desire to be furnished with the steps taken by the department in these matters.

Action Taken

Detailed instructions have been issued to all concerned to prepare projects for feeding programme indicating prescribed calorific and nutritive value as suggested by State Nutrition Bureau in which no ceiling on food items rate has been imposed. At present 3 types of food as detailed below is being served to the beneficiaries in Anganwadi Centers.

- a) General Feeding 6 months 6 year children, pregnant women and lactating mothers and in selected areas adolescent girls.
- b) Noon feeding 3 year 6 year Children.
- c) PMGY 6 months year children (A cup of Milk and Shake hand)

Supervisors are the Implementing Officers of Feeding Programme in Anganwadi Centers. They have been instructed to conduct periodic checking.

Recommendation

(Sl. No. 20, Para No.82)

The Committee understand that medicine kits are issued on the basis of number of Anganwadi Centres sanctioned based on a requisition made by the Director of Social Welfare in advance. The Committee opine that 232/2023.

if the exact number of operational Anganwadi centres was duly reported to Government of India and extra expenditure of Rs.26.04 lakh on 6411 excess medicine kits incurred during 1996-1998 could have been avoided. The Committee also understand that quality and quantity test of the medicine kits supplied by the agencies have not been conducted and results thereof are not communicated to Government of India. Due to this several substandard medicines might have been distributed in many districts. The Committee observe slackness and serious lapse on the part of the department officials in conducting required tests. The Committee urge the department to strictly adhere to the rules relating to the procurement of medicine kits in future.

Action Taken

Recommendation noted for future guidance

Further Recommendation

The Committee suggested to purchase the medicine kits from district stores and these are to be distributed to Anganwadi Centres through Primary Health Centres.

Action Taken

The Director, Health Services has been requested to take urgent action in the matter based on the recommendation

Further Recommendation

The Committee directed the department to furnish an up to the point reply regarding the action taken on the recommendation of the Committee.

Action Taken

The ICDS Executive Committee held on 31-12-2015 opined that is not practical to implement the suggestion and decided to continue with the present system.

Further Recommendation

The Committee directed to furnish detailed explanation on the practical difficulties to implement the recommendation of the Committee.

Action Taken

Anganwadi Medicine kit is included as an item in the Anganwadi Services(General) Scheme. Medicine kits are distributed to Anganwadies either directly through the government agencies based on government orders or by purchasing these from the Block level Government organizations viz. Karunya, Maveli and Neethi Medical stores. As the medicine kits are purchased through the Government Organizations there won't be any difference in price or quality with that of the medicine kits purchased from the district stores of Health Department.

Medicines for giving First Aid only are included in the Anganwadi medicine kits for meeting the First Aid requirements of adults and children approaching the Anganwadies. A prescription from a medical practitioner or a pharmacist is not essential for providing first aid items to the beneficiaries through the Anganwadies. Hence the necessity of distributing medicine kits through Primary Health Centres does not exist. So it is better to continue the existing way of distribution of medicine kits to Anganwadies.

Recommendation

(Sl. No. 21, Para No. 83)

The Committee noticed the improper maintenance of records/registers due to lack of proper training and supervision. The Committee view that in the absence of proper Records/Registers regarding the various activities of Anganwadi Workers and supervisors, the proper performance of their functions and thereby achievement of the objectives of the project could not be ensured/evaluated. Therefore the Committee urge that the department should take strict action to ensure proper maintenance of records/registers.

Action Taken

The copy of the directions issued for ensuring the proper maintenance of records and registers is enclosed.

Recommendation

(Sl. No. 22, Para No. 84)

The Committee desire to recall the attention of all concerned to the basic concept of ICDS. The Committee understand that the concept could not be put into practice fully in the State and a major portion of the money spent on this account became infructuous. The Committee were not convinced with the figures with regard to the beneficiaries treated as covered under the scheme in Kasargode district. The Committee understand that the rest of the State is not an exception. The Committee are of the view that the people's representatives should be more vigilant and they should take more responsibilities. The Committee also desire that the people's representatives of Local Bodies should ensure that there are sufficient children in operational Anganwadi Centres and the Officials including Anganwadi Workers and Helpers discharge the duties entrusted with them satisfactorily.

Action Taken

The recommendation are noted for guidance. All possible steps are taken for the proper conduct of the programme, so as to facilitate the beneficiaries the maximum benefit from the programme and conduct the programme at the expected level. Co-Ordination Committee from Panchayat level to State level and PMGY Committee at constituency level and Anganwadi level have been constituted in order to co-ordinate and review the activities.

Recommendation

(Sl. No.23, Para No.85)

The Committee understands that the court ordered stay for the appointment of Anganwadi Staff in certain Anganwadi Centers in districts like Thiruvananthapuram, Kasargode etc. The Committee found the department has not taken any action to vacate the stay and the function of these Anganwadi Centers has become difficult. The Committee urge the department to take immediate steps to get the stay vacate at the earliest.

Action Taken

Action is being taken to vacate the stay orders. However it is submitted that all Anganwadi Centres have become functional with alternate arrangements.

Further Recommendation

The Committee wanted to know the present position of the court order staying the appointment of Anganwadi staff in certain Anganwadi Centres in districts like Thiruvananthapuram, Kasargode etc. The Selection Committee for the selection of Anganwadi Workers and Helpers had been reconstituted vide G.O. (Ms.) No.58/2008/SWD dated 22-10-2008. The functioning of the Committee has been stayed by Hon'ble High court in its Order dated 15-10-2009 in WP(c) No.25614/09. As per the proposal received from the Director, Social Welfare Department and as per Government of India's direction. Government vide G.O. (Ms.) No.05/12/SWD dated 30-1-2012 have reconstituted the Selection Committee for the selection of Anganwadi Workers and Helpers.

Recommendation

(Sl. No. 24, Para No.86)

The Committee on Public Accounts (1998-2000) during discussion of the audit paragraph had desired to be furnished with some additional information on certain points and the department submitted the same later which is included as appendix III. While examining the additional information the Committee understood that the department took more than two years to furnish the details required by the Committee. Even the details submitted after the elapse of more than two years are found incomplete. The Committee strongly deplore the attitude of the department and deprecate the laxity occurred. The Committee urge the department to act positively and promptly and to avoid such instances in future.

Action Taken

Recommendations of the Committee are noted for future guidance. Such lapses will not be repeated in future.

Recommendation

(Sl. No. 25, Para No.87)

The Committee understand that due to decentralization of power many of the functions related to the implementation of ICDS have been transferred to local bodies and the role of Social Welfare Department in this regard had been reduced considerably. At the same time Social Welfare Department still remains the nodal agency for implementation of the scheme with overall administration and control. The Committee notice that Social Welfare Department is trying to escape from its responsibility on the plea of decentralization of powers. The Committee observe that departmental officers do not perform their duties with regard to implementation of the Scheme properly after decentralization. The Committee are of the view that the attitude of the department and its officials should be changed.

The Committee are of the opinion that Social Welfare Department, being the nodal agency of the scheme should monitor, supervise and co-ordinate effectively the various activities in connection with the proper implementation of the scheme.

Action Taken

Officers concerned including Anganwadi workers and helpers are instructed that they should perform their duties promptly and should provide maximum benefit to the beneficiaries through the programme. The Department of Social Welfare being the nodal agency of the scheme will take effective measures for monitoring supervising and co-ordinating the ICDS Programme and interfacing with L.S.G.s for the conduct of the programme at the expected levels of efficiency and commitment.

SUNNY JOSEPH,

Chairman, Committee on Public Accounts.

Thiruvananthapuram, 9th February, 2023.

ANNEXURE I

GOVERNMENT OF KERAL Abstract

shifting of 590 Anganwadi Centres defunct in the state to other tCD iocial Wellare Department Projects - orders Issuid." 102

SOCIAL WELFARE (B) DEPARTMENT

GO (RI) No.247/2004 SWD

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Dated. Thiruvanantha: มัส 6 วากง

7 JUN 20804

Read (- 1), Letter F. No. 1-4/2002 - CD.1(Pt) dt. 7-1-2003 from Government of Vyelfare 2) Letter no KCDS/B2/2744/2003 dt. 29-12-2003 from Director of Social

ORDER

In the letter read as 1st paper above Government of India have is substructions the $\mathbf{v} \in \mathcal{A}$ proposal for continue I implementation of ICDS in the Tenth Five-Year Plan per oil (1-4-02 to31-3-07) has been limited to the continuance of the scheme in the existing sanctioned projects only, with no expansion activities, in view of resource constraints. It was specified that State Govts should ensure eoutlable and appropriate (ocation of existing (sanctioned) Anganwadi Centres and registrat on/coverage of all eligible beneficiairies within the existing (sanctioned) Protects/Anganwadi Centres.

2. In the letter read as 2rd paper above the Director of Social Welfare I as reported that there as 25393 numbers of AWCs under the control of 163 ICDS projects in Kersia Out of this 24413 Anganwadis are now functioning and the remaining 980 Anganwadis are defunct in the State. The Director of Social Welfare has submitted a proposal therein requesting to sallocate 590 Anganwa-le Centres In 51 ICDS Projects among the defunct 980 Anganwadis

3. Government have examined the proposal in detail and are pleased to reallot 590 Andar Centres in 51 ICDS Projects as appended in Annexure's A mode.

> By or ler of the Governo R.Krith nakumar Under Sie retary,

The Director of Social Welfare, Thiruvananthapuram. The District Bocial Welfare Officers (Through Director of Social Welfan) Shri, M.S. Neyl, Under Secretary to Government of India, Ministry of Himmedia Resource Development, Department of Woemn and Child Davelopment, Shastri Blavan, New Dethi (with Covering letter) The Accountant General (A&E/Audit), Thinuvanantheouram Copy to:- P.S to Minister, (Industries and Social Welfare) P:A to Secretary, (Social Welfare) CA to Addi, Secretary(Social Welfare) . Under Secretary -II Social Welfare (B2) Department Social Welfars (C) Department Stock file/Office copy. 1 crwarded/By order 1. 15 (PSL drive statist Section Officer . *11* i 5.11

DETAILS OF ADDITIONAL ANGANWADI CENTRES ALLOTED

THIRUVANANTHAPURAM DISTRICT

	SI. No.	Name of ICDS Project	Name of Panchayat	Location / Ward No. (Panchayat wise Detuils)
	1.	PERUMKADAVILA	Amboori	Kunnethumala Colony
3.00	2.	VELLANADU	Kallakkada	Mangalakkal-Ward, Y - (Near Harisree solony)

PATHANAMTHITTA DISTRICT

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4	PARAKODE	Kalanjoor	Pururainoodu V
5,	MALLAPPALLY	Kottanadu	Ward I
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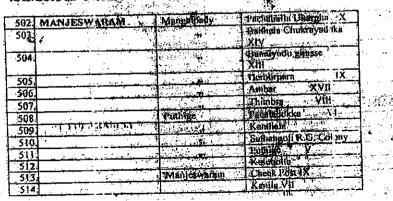
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590	KANJANGADU	Kanjangadu	Puthokkai, Ward

GOVERNMENT OF KERALA

Abstract

Social Welfare Department - Operationalisation of 388 Angenwadi Centres including Shifting of 193 Anganwadi Centres defunct in the State to other ICDS projects - Orders issued.

SOCIAL WELFARE (B) DEPARTMENT

GO (Rt) No.311 /2004/SWD Dated, Thiruvenanthapuran, 15-7-2004

Read: 1. GO(Rt) No. 247/04/SWD dt. 14-6-04

2. Letter. No. ICDS. B2/2744/03 dt. 15-7-04 from Director of Social Welfare.

ORDER

As per Government Order read as 1st paper above Government have issued orders to reallocate 590 Anganwadi Centres in 51 ICDS projects among the defunct 980 Anganwadi Centres(subsequently corrected by Director of Social Weifare as \$78 Anganwalli Centres)

As per letter read as 2nd paper above the Director of Social Welfare has now infimated Government that of the remaining S88 Angariwadi Centres to be functionalised, 120 Angariwadi Centres are non-specificital temporarily owing to the non-availability of Angariwadi Worksas/Helpers and another 85 due to other similar rescate. So it the above 197 Angariwadi Cettres (19046) are also excluded from the list of non-operational empanyadi Centres, only 198 Angeriwadi Centres inow remain to bere allots

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2. The Official Social Weitzer Officer (Through Dreams allocal Weitzer) 8. Son: M.S. Weitzer Confer Scorenzy to Bovernment and India. Ministry of Human Resource Development. Generation of Weitzer and Child Development. Stastin Shover, New Delta 1 Million Statement

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Para 64 - Appendix

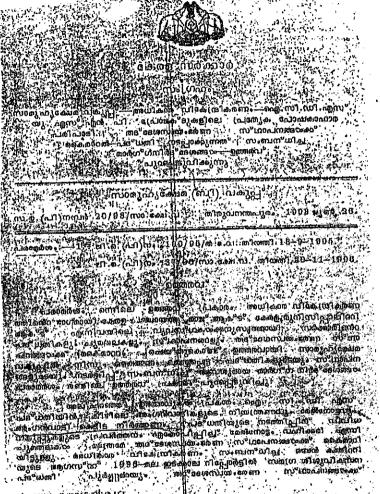
(Rsan Lakhs)

Year	Opening Balance	Fund · released by GOI	Adjusted net receipt	Expenditure	Closing Balance
2000-01	(-) 563.39	3101.90	2538.50	3399.39	(-) 860.89
2001-02	. (-) 860.89	3516.30	2655.40	3355.94	(-) 700.53
2002-03	(-) 700.53	5895.08	5194.45	5175.53	(+) 19.01
2003-04	(+) 19.01	5527.10	5546.10	5365.42	(+) 180.68

In the present case also the excess expenditure of Rs.20.65 crore during the period from 1992-93 50 1998-99 has been reimbursed as per the example illustrated above.

DIRECTOR OF SOCIAL WELFARE

ANNEXURE II



- GPT. 3/2015/94/MQ.

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1 Sec. 14.

232/2023.

ANNEXURE III

- e e e e e ໜູ່ເກັງຄາເຕະເມື່ອ ന്റെ സി. ഡി. എസ്. 'യു. എസ്. എസ്. പി. 'മിപ്രാരേശ് ടുകളിലെ അംഗദിവാടി കിന്റെയുള്ള നടപ്പാക്കിവരുന്ന് പോത്തം ഞംഗദിപാടി തട്ട്ട് സ്. എസ്. എന്റെ സ്. എസ്. എസ്. പോത്തം പ്രാര് പരിപാടി തട്ട്ട് സ്. എസ്. എസ്. എസ്. എസ്. എസ്. ်မှာ စေရာစစ် စစ်းကြုံလူ လူစုလေးခဲ့ဖြံ့လူကို ဖြစ်ကျားဖြစ် စြေခြင်းက ကမ္ဘာစ်လေး . . . പേട്ടവകാണം വിതരന പറ്റിപാട്ടിം ເບິດເບັດເພັດເຊິ່ງ ເຈົ້າເປັນເຊິ່ງ ເພິ່ງ ເພ ເພິ່ງ acontes 1951 agi est égu gran luj a segu dan a agi gran luja. Argini inertigi est agi est arginer luj a segu dan a agi gran lugar a segu dan arginer segu dan Sealer parta an ante មួយស្នាក់ ស្នាក់ ស្ន សម្តេចស្នើ បានប្លេះ ណាមថា ស្នាក់ សភភពថា បាន (ស្នាក់ ស្នាត់ ស្នាក់ សភភពថា បាន (ស្នាក់ ស្នាត់ ស្នាក់ ស ស្លាក់ ស្នាក់ ស្លាក់ ស្នាក់ ស្វាក់ ស្នាក់ ស្នាក់ ស្វាក់ ស្នាក់ ស្វាក់ ស្នាក់ ស្វាក់ ស្នាក់ ស្វាក់ ស្នាក់ ស្វាក់ ស្នាក់ ស្វាក់ ស្វាក់ ស្នាក់ ស្វាក់ ស្នាក់ ស្វាក់ ស្វាកាក់ ស្វាក់ ស្វាក់ ស្វាក់ ស្វាក់ ស្វ 0. millitan

ເສຍແກງຕາໃຈພະເພິ່ງການອາດຸປະບຸດທີ່ມີ. ບາຍງມາວວ່າ : ດດຖາ (ກາງ) (ກາງ) (ກາງການ ເລຍ ແລງ (ດາຍດາດ ເລຍ ເພາດ) (ກາງ (ກາງ) (ກາງ (ກາງ (ກາງ (ກາງ) (ກາງ)) (ກາງ (ກາງ) (ກາງ (ກາງ) (ກາງ (ກາງ) (ກາງ (ກາງ) (ກາງ) (ກາງ) (ກາງ) (ກາງ) (ກາງ) (ກາງ) (ກາງ) (ກາງ (ກາງ (ກາງ (ກາງ) (ກາງ (ກາງ) (non) (wohudetgoat eadeleasos a contra - casadas n Wistelausy 1. 70 8. QU ស័រ ថាង ហេរី المريحية المريحة والمريحة والمريحة aut montherman imientersestand divinitation 1 nation lite in nu"ouooo" ? 術和中的加 ייי^{י ש}ימוֹכוֹשׁאָש ພັກຍັດໃດຕຳມູ້ຄ tic lot 100000015 n Rizara an apopage ത്തിന് ຣີ ໄປອໍາສາຫາດ ດີດດາດສາຍແມ່ນ ໄວຣີໄດ້ອາໂອເຊັ່ງຊາດ ເຊິ່ງ ແລະ ອາໂອເຊັ່ງ ແລະ ເອີ້າ ເຊິ່ງ ເ o"เมตา กากการสุดจังบ a belanien os se a la la ju Der Manisterier mit < ² រាល់រុស ថា គេរាស់រាស់ 1₀8 with and other 1 1 and and a survey

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ອດພໍລາວດາວ. ອີລະເຫຼດ, ເຊຍແກ່ ເຊຍແກ່ອງທີ່ເອງອາໄປ (ເວັນເທື່ອຫມາລາມອານາງ ອີກແກ່ແກ່ຈະກອກກ່າວຜູ້ແຕ່ມີເວລາວ

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ູ (ທາງ ເຈລ ໂທ ໂສແຫຼ່ງ പ്രത്രം -ພອດມັດມດີໄປ លាងផង 80 URALIDO. ດ. ເດິງ ລາງ ເຫັໜວາກ!" . ໂລຈອງກະກັບບ າສ ຜິດວາສູງ ຫາສາວາມສາດ ເຮັ້າ ເຮັ້ ຢງດາບາອະຣັສໃອລະຫຼີງ. ຈາງສຽນທາງຫນຶ່ງ. ອີເລີ້ອາດາຊີ້ແຫຼ່ງເຫຼືອງດີ ພາກມະແຫຼງເຮັ້າໃ 4.0000] **ດ**ີ เก่าก่

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അന്നിന്ടി. സ്റ്റിൾപ്ര ഗുണ്ടോത്താന്റെ നിന്നും നിന്നും പ്രത്യാന ഭക്ഷം യിനിന ഐ.സി.എസ്.) നേരജീയത്തിന് നോസുരാരമി ചുവടെ വിവനിക്കപകാതുള്ളി പോക്കമുലുള്ളത് നടങ്ങിയിരിക്കേട്ടാണ്.

1) കടിക്കത് ഇല്ലാത ഭക്ഷനത്തിൽ 300 കലോറി ഊർത്തനും പ്രി 2013 പ്രി നില്ലാന് പ്രത്തിന് 300 കലോറി ഊർത്തനും

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ANNEXURE IV

രം : ഐതിയിഷുണ്/ർ3- 5633/03.

ໜາລະທຳລັ້ລະສາດ ໝາດດະຣັດດາພີ່ແດ້. ຜູ້ໃນເວທີ່ ແດກຄໍ່ເນີດງາດແກ້ຫັນມີແດງ ຄ.ໃນຢີ່:22.7.2003.

ംഗുക്കിക്കിക അദേക്ടർ.

аò,

പ്പെടുങ്ങം താമുഹുക്ഷേല ഓഹിനുഗമാനം - -

ധിഷയം : – സാലൂകൂര്ഭഷം വരുപ്പ് - പങ്പിപ് മപ്തത് ഒറ്റിയി - 2001 – 2003 – 35 – ചാജ് നിങ്ങിന്റ് വരുത്തിയികും ശുപാർശകള്ളം നീർദ്ദേശങ്ങളം – മടപടിയ്ക് ബ്ലാമിനുതുത്ത് – അണ്ടം

ີໜ່ພະຫັະ--- ທີດເະລະກີອັ້ດຈະ 16 16 / ຕ1 1 / ຂ 003 / 4 ໜີຫະັງ), ພິ ອີໂອອອາໃະ 11 - 4 - 03 -

ົດແພໃໝີເຊຫຼີເວກີດ ເປັນບໍ່ເຮັດເຊັດ ຄະເບີດ ເປັນ ເປັນ ຄະເບີດ ເປັນ ຄະເບີດ ເປັນ ຄະເບີດ ເປັນ ຄະເບີດ ເປັນ ຄະເບີດ ຄະເບັດ ຄະເບັດ

വിപോർത്തിനെ ഇങ്ങിക(71)ൽ ജെലക്ഷൻ ലിൺഗ്രിസ് കെരപ്പ് എല്ലാ ജനൗദ്യോസിക അംഗങ്ങിയാനും നല്കതമെനു് നിർദ്ദേശിച്ചിടുണ്ടു്. ഗതലക്ഷൻ, ലിയ്ത് പ്രജിര്തികയിനും മുറമ്പ് ജാമർിനെറെ പകർപ്പ് എല്ലാ ബായപോഹിക അംഗങ്ങമുന്നും ലഭുമാനതമെന്നു് മാത്ത്ത് മറപ്പ് വരുത്തേണ്ടതാണ്.

ณใหมวดเปลู สิกไม้ขอ

ഞ്ജറക്ടർം നാമുഹുക്ഷേമ

លខ្លាក្ខេលើ/ី

ANNEXURE V

GOVERNMENT OF KÆRALA Abstract

Social Welfare Department - ICDS Project-Enhancement of honorarium of Anganwadi Workers and Helpers-Administrative sanction accorded- Orders Issued-

SOCIAL WELFARE (B) DEPARTMENT

G.O (Rt) No. 126/2003/SWD

Dated, Thiruvananthapuram, 12.3.2003

Store and the store

- Read: 1. G.O(Rt) No.119/01/SWD dated 30.3.01
 - 2. G.O (Rt) No.156/2002/SWD dated 30.5.02
 - Letter No.1-3/2002 CD-1(Vol.II) deted.16,1-2003 from the Dept of Women & Child Development, Ministry of Human Resource Development, Government of India.
 - 4. Letter No.ICDS//13/3236/03 dated nil from the Director of Social Welfare.
 - Letter No FA-1/2002-CD II deted 5.203 from the Jept, of Women & Child Development, Ministry of Flummi Resource Development, Government of India

As per the Government Gritter from as 1¹² and R perfects above, Government have enhanced the rate of honoratium (State share) of Angenyard, Westers and Helpers under the ICDS and USNP Projects in the State by Rs 1004 per month with effect from 1.4,2001.

As per the letter read, dard drove the Government, of hidis have increased the honorarium of Algorithmic Workers by 25.5004 and that of Angenergi Helpers by 75.2002 per ments will streat from 1.4.2002 Government of India three goal and the transformed the store disasteniant is basely the contribution of the Government of India, over and 2000 the best and the provide by the the State Government from their own funds. Accordingly, the Director of Social Welfare has its per her letter fourth read above worked out a Chart on this as follows:

	Calegory	Ryining the of Honistation Category effective from 16.3.57(Centra 1 stare)		Reciping rate of state share of hongraritan with effect from A.2001	Total.
A 1.	1 Angan wadi Workers Nan Matriculate	Rs. 438	Ks. 938	Rs. 300	5 Rs 1238
2.	Non Matriculate with 5 years humonary work	469	969	.300	1269
	Non Matriculate with 10 years honorary work.	500	.1000	300	1300
4.	Matriculate	500	- 3090	300	1300

· · · ·				<u> </u>	1331
Matricidate with 5 years honorary work	531	1031	30		1331
Matriculate with 10	.563	1063	30	ò · · ·	1363
years honorary work	260 '	500	.30	o l	800 · .
in a state of the second s					

The Government of India as per their latter read as 5th paper above has now released a special tailment of Grant in aid amounting to Rs. 1407.89 lakes to this state towards enhanced honoraria ring 2002-2003 for the continued implementation of the LTDS scheme subject to the following. nditions.

8.

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adequate budget provision is available/will be made in the states budget in the current year.

as a result of the additionality being provided by Government of India, the prevailing level of contribution (additional honoraria) being provided by side Government out of their resources will in no way be reduced; and

The arrears will be released within this financial year.

Government have examined the matter in detail and are pleased to eccout administrative action for the implementation of upward existion of the honorarium of Appaniwadi Workers and slpers made by the Government of India with effect from 1.4 2002 in the State incoming the penditure for Ganaral ICDS from the head of Account "2235-02-102-98 (2)-01" and for the World ink assisted ICDS Project from the Head of Account "2235-02-102-95 (2)-01 establishes in the current ar hudiret.

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(By Order of the Governor)

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stable scantings this on a state of the Sec. alle 15 7 6 2 กลุ่าเกิดกั The Director of Social Well 1.9. 79. 20 行而在自然的 Sri M.S.Nopi Lin Ministry of Huma Store Broads weeks All District Treasury Dillo WITTERVEN

6. C

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Section Officer.

Endt.No.ICD8-A3/3236/03 dated 17.3.2003

Copy communicated to all CDPOs, POs, DSWOs, RADs for information and necessary action. e revision of honeusition of Angenwedi Workers and Helpers ordered as per the G.O. read above Il have effect from 1.4.2202. The survey will be drawn and disbursed during the financial year. All Section of Directorate. py to:1.

SPMU 2.

Stock/File/Ollice.com

All State P.Os Directorate & SPMU 3.

1D 4 CA to Director & Additional Director S.

The date noted in colum 2 of the clubre may be read as 16.5.97. Ł

> - 37 Director of Secial W elfare

67 Annexure VI

(CIND)

JUNOTA MATTURPUNAM

OVERNMENT OF KEPALA Abstract

Gonoral Education - Accommodation of Angenwadi Coutres in Covernment Served buildings - Sanctioned - Orders issued.

GENERAL RDUCATION (M) DEPARTMENT

5.0. (M. 199 /04/G. Edn Dated, Thiruronauthophenan, 10. 06.2004.

ind:-1. Löllor No.6796/PAC-1)1/2003/Log datoil 20.6.03 from the Sourchary, Speechilat of the Karsta Logislature

2. Löllof No. 11(12/23345/2003/11/1 duted 23.3.84 from the Director of Lablic Instruction, 140/10 mainlimpumm.

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The Lubite Accounts Committee (2001 - 2004) in pain 74 of its 35th report ad recondinated to allocated interaction of uncommittee schools and yound rooms in flust vehicits for necommodating the Anganwadi Contros, which are functioning traded buildings. The Director of Public Instruction in his letter read above used to find the space in the uncontantly schools and yacahi space in allow insist for the space in the uncontantly schools and yacahi space in allow

2. Derminismi athor daving examined the matter in detail are pleased to cord sampling to accommodate the anganwadi Agintres, functioning in conted it is an anecommunic Government Schools and also in the vacant space clicitie further Gövernment Schools and also in the vacant space

⁹ O will ship of the land and building will rest with Education Department and the same will not be transferred.

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., 3. The Director of Social Welfare will take up the individual gaves with the Director of Public Instruction and Director of Public Instruction alke allolment subject to availantity. By Order of las Governor C. Crithia Denuty Secretary The Buer of Public Instruction, Thing anaphaputant. The Dimeter Social Welfare Donartmont, Vikes Alagan, Palag Think another wanter. Social Welfus Dimentationt. All Bouldas in Concial Education Demailurid silloc. man the second to second Forwards of By Unic 1.1 Weight Friday Same Section Officer **依非**5 141 WOUT 3 1(1) 8.500

നം: ഐതിലിഎത്/ #3-5633/2003.

ສະວຽນກ່ຽວ້ອາກຸ ສະເປລັງຕາຟ້າສັງ ທີໄລງໜີ້ ຄຸດເຈົ້າຄູ່ໃດງດີກີພິກ ຟູເວະ, ທີ່ໃຈເທີໄະ 2.2 , 7 , 2003 ,

സാമുഹുക്കോള യാമറക്ടർ.

എല്ലാ ശിശുവിക്തന ചര്ഥകി ഓഫിതർമാർപും പ

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ณ้เสียง:- ໝາໝູສຽສັຊສາລ ແລງມີງີ - 66.02 ກໍໄຈລແຂ - ເຊື້າໃກ້ ສາງຫຮັສທຸລລັກໃສ່ໄ 2001-2004 - ດາຫໃນໂດສັງ 35-วณลั ດໃດພົງທີ່ຈັ msus!ຄຽດ ໜໃດທີ່ສາສແລ້ - สุดปน

യുപനാ-1)പങ്ളിന് അതാണ്ടങ്കമ്മിങിലുടെ മെപാം 2003-ാല റിബോർട്ട്

2) ທີ່ ແລະ 20 ພາກ 1616/ສຳ1/2003/25 ພາກ 2013 ເປັນ 2013 ເປ

ດແຫຍ່ພາຍເອກາດ ເພິ່າເປັນ ແລະ ເພິ່ງ ເ

കമ്മിടിച്ചാടെ റിപ്രേർടിക്കാറ 23-ാം ഒന്ധിക്ഷിൽ അംഗൻസാട്പട്ടിൽ ഒപ്പോഗിഷുണ രജിയ്ടറുകർ ശരിമാള വിധമ്മിൽ ആൂക്ഷിഷുണില്ലെന്നും ഞാരത്തമ്മാൽ അംഗൻവാടി ജീവന്പാർ തൂപ്ർറെവെയർമാർ എന്തിയറുടെ പ്രവർക്കനം വിലജിതുക്കുന്നതിനു് കഴിമാക്ക് താലെവരുമാണ് നിലവിലുറ്റുതരന്തും ഉതിൽഭേമൽ കർത്തനമായി നടപടിക്ഡ തികരിഷതമൊരുമാണ് നിലവിലുറ്റുതരന്തും തിനുവികണന പദ്ധമി. ഒാഹിസർമാർ അം ഗൻവാടികളിൽ റെക്കാരും ചെട്ടോണ്ട നല്ലെന്ററുകർ ശരിമാള വിധത്തിൽ എഴുകി തുക്ഷി~ുതുണ്ടെനും മറപ്പ് വേധുക്രമെണ്ടമാണ്.

വിശ്ചാതപൂർവ്വം -

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